

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 31/MP/2019
Alongwith IA Nos.18/2019 and 60/2019**

Subject : Petition under Regulations 12 and 13 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2014, read with Regulations 111 and 112 of the CERC (Conduct of Business) Regulations, 1999 seeking relaxation of the proviso to Regulation 7(1), Regulations 7(10) and 7(11a) of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2014, as amended vide Amendment dated 20.11.2018.

Petitioner : Power Grid Corporation of India Limited

Respondents : Power System Operation Corporation Limited and Others

Date of Hearing : 9.7.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Sitiesh Mukherjee, Advocate, PGCIL
Shri Divyanshu Bhatt, Advocate, PGCIL
Shri Arjun Agarwal, Advocate, PGCIL
Shri Aryaman Saxena, Advocate, PGCIL
Ms. Supriya Singh, PGCIL
Shri Arjun Malhotra, PGCIL
Shri Ashok Rajan, POSOCO
Shri Gautam Chakrawarthy, POSOCO

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that the present Petition has been filed *inter-alia* for seeking relaxation to the proviso of Regulations 7(1), 7(10) and 7(11a) of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2014 (DSM Regulations), as amended vide Amendment dated 20.11.2018. Learned counsel further submitted that in terms of the new clause, namely, Clause (10) and (11a) to Regulation 7 of the DSM Regulations, the drawee entity is required to change its sign of drawal after every six time blocks. Any failure to do so would be subject to a levy of additional charges of 20% of the daily base DSM. Since the HVDC sub-station at Dadri is over drawing at 1st time block itself, it is required to change its sign and under-draw after the 6th time block. However, since, the schedule is 0 (zero), there can be no scenario where the HVDC is not over-drawing, as drawing below zero (which effectively means injecting power) is not possible. Therefore, the HVDC sub-station would be constantly overdrawing since it requires that minimum power to stay operational.

2. The representative of POSOCO requested for time to file its reply to the Petition. Request was allowed by the Commission.
3. After hearing the learned counsel for the Petitioner and the representative of POSOCO, the Commission directed the Respondents to file their replies, by 31.7.2019, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 19.8.2019. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.
4. Subject to the above, the Commission reserved order in the Petition and IAs.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**